

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S. SHAMBHU MAHADEV SUGAR & ALLIED INDUSTRIES LIMITED

Sl. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/s. Shambhu Mahadev & Allied Industries Limited
2	Date of incorporation of corporate debtor	03-03-2000
3	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15420MH2000PLC124655
5	Address of the registered office and principal office (if any) of corporate debtor	A/P. Havargoan, Tal - Kallam, Osmanabad, Maharashtra, India, 413507
6	Date of closure of Insolvency Resolution Process	12.06.2024
7	Liquidation commencement date of corporate debtor	Order dated: 13-06-2024 (Order received on 01-07-2024)
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Abhay Narayan Manudhane IBBI Reg. No.: IBBI/IPA-001/IP-P00054/2017-18/10128
9	Address and e-mail of the liquidator, as registered with the Board	201, Shubh Ashish, 129, Model Town, Four Bungalows, Andheri West, Mumbai, Maharashtra – 400053. Email id: anmanudhane@rediffmail.com (NOT FOR CORRESPONDENCE)
10	Address and e-mail to be used for Correspondence with the liquidator	Waterfall Insolvency Professionals Private Limited, 1204, Maker Chambers V, Nariman Point, Mumbai-400021. Email id: liquidator.shambhumahadev@gmail.com
11	Last date for submission of claims	31-07-2024 (From the date of receipt of order i.e. 01-07-2024)

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of liquidation of the **M/S. SHAMBHU MAHADEV SUGAR & ALLIED INDUSTRIES LIMITED on 13-06-2024 (Order received on 01-07-2024)** i.e. date of passing of order of liquidation under section 33 of the Code.

The stakeholders of M/S. SHAMBHU MAHADEV SUGAR & ALLIED INDUSTRIES LIMITED are hereby called upon **to submit their claims with proof on or before 31-07-2024**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.




Abhay Narayan Manudhane
IBBI Reg. No.: IBBI/IPA-001/IP-P00054/2017-18/10128
AFA: AA1/10128/02/210924/106590 valid upto 21.09.2024
Date: 04-07-2024
Place: Mumbai

4. All Public Shareholders, including non-residents holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirer and PAC reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India (including non-resident Indians, foreign institutional investors and foreign portfolio investors) had required any previous approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer and PAC reserve the right to reject such Offer Shares. Public Shareholders classified as overseas corporate bodies ("OCB"), if any, may tender the Equity Shares held by them in the Open Offer pursuant to receipt of approval from the RBI under the Foreign Exchange Management Act, 1999 and the rules and regulations made thereunder. Such OCBs shall approach the RBI independently to seek approval to tender the Equity Shares held by them in the Open Offer.
5. Subject to the receipt of the statutory and other approvals, if any, the Acquirer and PAC shall complete all procedures relating to the Open Offer, including payment of consideration within 10 (ten) Working Days from the closure of the Tendering Period to those shareholders whose share certificates or other documents are found valid and in order and are approved for acquisition by the Acquirer.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Sr. No	Activities	Schedule of Activities (Day and Date)
1	Issue of PA	Thursday, 27 June 2024
2	Publication of this DPS in newspapers	Thursday, 4 July 2024
3	Last date for filing of the draft letter of offer with SEBI	Thursday, 11 July 2024
4	Last date for public announcement for competing offer(s)	Friday, 26 July 2024
5	Last date for receipt of SEBI observations on the draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	Friday, 2 August 2024
6	Identified Date* for determining shareholders to whom LOF shall be sent	Tuesday, 6 August 2024
7	Last date by which the LOF is to be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date, and to Stock Exchanges and Target Company and Registrar to issue a dispatch completion certificate	Tuesday, 13 August 2024
8	Last Date by which the committee of the independent directors of the Target Company shall give its recommendation to the Public Shareholders for this Open Offer	Friday, 16 August 2024
9	Last date for upward revision of the Offer Price / the size of the Open Offer	Monday, 19 August 2024
10	Date of publication of opening of Open Offer public announcement in the newspapers in which this DPS has been published	Tuesday, 20 August 2024
11	Date of commencement of the Tendering Period	Wednesday, 21 August 2024
12	Date of closure of the Tendering Period ("Offer Closing Date")	Tuesday, 3 September 2024
13	Last date of communicating the rejection/ acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders	Wednesday, 18 September 2024
14	Last date for publication of post-Open Offer public announcement in the newspapers in which this DPS was published	Wednesday, 25 September 2024

* The Identified Date is only for the purpose of determining the Public Shareholders to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all Public Shareholders are eligible to participate in the Offer any time during the Tendering Period.

The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of relevant approvals from various statutory/regulatory authorities and may have to be revised accordingly.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LOF

1. The Open Offer will be implemented by the Acquirer and PAC through stock exchange mechanism made available by NSE in the form of separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI's Master Circular dated SEBI/HO/CFD/POD-1/P/CIR/2023/31 ("Master Circular"). NSE shall be the designated stock exchange ("Designated Stock Exchange") for the purpose of tendering Equity Shares in the Open Offer.

2. All the Public Shareholders, holding Equity Shares whether in dematerialized form or physical form, registered or unregistered, are eligible to participate in this Offer at any time during the Tendering Period for this Offer. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations as amended and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/ CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.
3. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.
4. The Public Shareholders may also download the Letter of Offer from the SEBI's website (www.sebi.gov.in), once available, or obtain a copy of the same from the Registrar to the Offer (detailed at Part IX (Other Information) of this DPS) on providing suitable documentary evidence of holding of the Equity Shares and their folio number, DP identity-client identity, current address and contact details.
5. The Acquirer has appointed JM Financial Services Limited ("Buying Broker") as its broker for the Offer through whom the purchases and settlement of the Offer Shares tendered under the Offer shall be made. The contact details of the Buying Broker are as mentioned below.

JM Financial Services Limited
Address: 5th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai – 400025,
Tel: +91 22 6704 3000 / 3024 3853, Fax: +91 22 6761 7222
Contact Person: Sanjay Bhatia
Email: sanjay.bhatia@jmfml.com
Website: www.jmfinancialservices.in
SEBI Registration Number: INZ000195834
CIN: U67120MH1998PLC115415

6. All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stockbrokers ("Selling Broker") within the normal trading hours of the secondary market, during the Tendering Period. The Selling Broker can enter orders for dematerialized as well as physical Equity Shares.

7. The Acquisition Window will be provided by the Designated Stock Exchange to facilitate placing of sell orders. The Selling Broker would be required to place an order / bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of NSE. Before placing the order / bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to the NSE Clearing Limited.

8. In terms of the Master Circular, a lien shall be marked against the Equity Shares tendered in the Offer.

9. In the event the Selling Broker of a Public Shareholder is not registered with the NSE, then the Public Shareholders can approach any NSE registered stock broker and can register themselves by using quick unique client code ("UCC") facility through NSE registered stock broker (after submitting all details as may be required by such NSE registered stock broker in compliance with applicable law). In case the Public Shareholders are unable to register using UCC facility through any other NSE registered broker, Public Shareholders may approach Buying Broker i.e., JM Financial Services Limited for guidance to place their Bids. The requirement of documents and procedures may vary from broker to broker.

10. The cumulative quantity tendered shall be displayed on Designated Stock Exchange's website www.nseindia.com throughout the trading session at specific intervals by Designated Stock Exchange during the Tendering Period. Upon finalization of the entitlement, only accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder.

11. Equity Shares should not be submitted/ tendered to the Manager, the Acquirer or the Target Company.

12. The detailed procedure for tendering the Offer Shares in this Open Offer will be available in the Letter of Offer, which shall be available on SEBI's website (www.sebi.gov.in).

IX. OTHER INFORMATION

1. The Acquirer, the PAC and their respective directors in their capacity as the directors, accept full responsibility for the information contained in the PA, and this DPS (other than such information regarding the Target Company and Sellers as specified in paragraph 2 of Part IX (Other Information) below), and shall be jointly and severally responsible for the fulfillment of obligations under the SEBI (SAST) Regulations in respect of this Open Offer.
2. The information pertaining to the Target Company contained in the PA and this DPS has been provided by the Target Company. The information pertaining to the Sellers contained in the PA or this DPS has been obtained from the Sellers. The Acquirer or PAC do not accept any responsibility with respect to any information provided in the PA or this DPS pertaining to the Target Company or the Sellers.
3. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, JM Financial Limited has been appointed as the Manager to the Offer.
4. Link Intime India Private Limited has been appointed as the Registrar to the Offer.
5. Unless otherwise stated, the information set out in this DPS reflects the position as of the date hereof.
6. In this DPS, any discrepancy in any table between the total and sums of amounts listed is due to rounding off and/or regrouping.
7. In this DPS, all references to "Rupees" or "INR" are references to the Indian Rupee(s) ("INR").
8. This DPS and the PA shall also be available on SEBI's website (<http://www.sebi.gov.in>).

Issued by the Manager to the Offer:



JM Financial Limited
7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025, India.
Tel. No.: +91 22 6630 3030
Fax No.: +91 22 6630 3330
Email ID: navkarcorp.openoffer@jmfml.com
Contact Person: Ms. Prachee Dhuri
SEBI Registration Number: INM000010361

Registrar to the Offer:



M/s. Link Intime India Private Limited
Corporate Identity Number: U67190MH1999PTC118368
Address: C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West) Mumbai, Maharashtra – 400083, India.
Tel. No.: +91 8108114949
Email: navkarcorp.off@linkintime.co.in
Website: www.linkintime.co.in
Investor Grievance Email: navkarcorp.off@linkintime.co.in
Contact Person: Ms. Shanti Gopalakrishnan
SEBI Registration Number: INR000004058

For and on behalf of the Acquirer

JSW Port Logistics Private Limited
Place: Mumbai
Date: 3 July 2024

For and on behalf of PAC

JSW Infrastructure Limited
Place: Mumbai
Date: 3 July 2024

CONCEPT

CLASSIFIEDS
PERSONAL
CHANGE OF NAME

I, Swapneila Valvi D/o Yashwant Babji Valvi R/o A1-1301, Swarop Residency Laxmi Nagar, Mumbai -400075 changed my name To Ishika Yashwant Valvi.

0040736380-1

"IMPORTANT"

Whist care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any money or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

Gujarat State Petronet Limited
Corporate Identity Number : L40200GJ1998SGC035188

Reg. Off.: GSPC Bhavan, Sector-11, Gandhinagar-382010, Tel.: +91-79-23268500/ 66701001
Fax: +91-79-23268506, Website: www.gspcgroup.com, E-mail: investors.gspi@gspc.in

NOTICE
(For the attention of Equity Shareholders of the Company)
Transfer of the Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Authority

This Notice is published pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules").

The Rules, amongst other matters, contain provisions for transfer of all Shares in respect of which Dividend has not been paid or claimed by the Shareholders for seven consecutive years or more in the name of Investor Education and Protection Fund (IEPF) Demat Account.

Adhering to the various requirements set out in the Rules, the Company has communicated individually to the concerned Shareholders, whose Shares are liable to be transferred to IEPF Demat Account in respect of the Dividends declared by the Company for the FY 2016-17 up to FY 2022-23 for taking appropriate action(s). The list of concerned Shareholders is also available on the Company's website viz. www.gspcgroup.com under Investor Section.

In case, the Company does not receive any communication from the concerned Shareholders for claim of Dividend on or before 9th October, 2024, the Company shall, with a view to complying with the requirements set out in the Rules, transfer the Shares to the IEPF Demat Account by the due date as per procedure stipulated in the Rules without any further Notice to the Shareholder. Please note that no claim shall lie against the Company in respect of unclaimed Dividend amount and/or Shares transferred to IEPF Authority pursuant to the said Rules.

For shares held in physical mode, kindly send a request to the Registrar and Transfer Agent of the Company, KFIN Technologies Limited with duly filled Investor Request Forms along with supporting documents including original cancelled cheque to update your e-mail address and bank account details. For Demat holders, kindly contact your DP (Depository Participant) and register your e-mail address and bank account details in your Demat account, as per the process advised by your DP.

The concerned Shareholder(s) holding Shares in physical form and whose Shares are liable to be transferred to the IEPF Authority, may note that upon transfer of Shares to IEPF Authority, the original Share Certificate(s) which are registered in their name will stand automatically cancelled and be deemed non-negotiable. In case Shares are held in demat form, to the extent of Shares liable to be transferred, shall be debited from the Shareholders accounts.

The Shareholders may further note that, both the unclaimed Dividend and the Shares transferred to IEPF, if any, can be claimed back by them from IEPF Authority after following procedure prescribed by the Rules.

In case you have any queries or need any assistance may contact any of the following addresses:

Gujarat State Petronet Limited Smt. Rajeshwari Sharma Corporate Office: GSPCL Bhavan, E-18, GIDC Electronic Estate, N. K-7 Circle, Sector-26, Gandhinagar-382028, Gujarat, India Tel: 079-23268500/600 Email: investors.gspi@gspc.in Website: www.gspcgroup.com	KFIN Technologies Limited Mr. D Suresh Babu Unit: Gujarat State Petronet Limited Selenium Tower B, Plot Nos. 31 & 32 Financial District Nanakramguda, Serilingampally Mandal, Hyderabad – 500032, India Ph: +91 40 6716 1517 Toll Free No.: 1800-3094-001 Email: enward.rs@kfintech.com Website: www.kfintech.com
---	--

For Gujarat State Petronet Limited sd/-
Rajeshwari Sharma
Company Secretary
Place: Gandhinagar
Date: 03rd July, 2024

CENTRAL RAILWAY
MUMBAI DIVISION
TENDER NOTICE NO.21/2024 DATED 01.07.2024
FOR PROCUREMENT OF MATERIALS
For & on behalf of President of India, Sr. Divisional Materials Manager, Central Railways, Mumbai Division, Mumbai CSMT-400001 invites electronic tenders for supply of the following item:

Sr. No.	Tender No.	Description	QTY	EMD AMT	Due Date
1.	92245638A	1. Supply & installation of battery operated high performance 4000 lumens. 2. Supply & installation of battery operated high performance 4000 lumens.	35 Nos.	Rs. 56170/-	19.07.2024

Note :
1. Above tenders are uploaded on IREPS website i.e. www.ireps.gov.in. The firm who desires to participate against above e-tenders, are advised to register themselves electronically on the above website. Manual offers against these e-tenders will not be accepted.
2. Bidders will have to make online payment of EMD through IREPS.
3. For details of these tenders and other governing conditions, please visit the website www.ireps.gov.in.
4. For any queries, please write to Sr. Divisional Materials Manager, Central Railway, DRM Office, Mumbai CSMT-400001. E-mail: srdmm@bb.railnet.gov.in
5. **Note : This tender complies with the tender public procurement policy order 2017/dated 15.06.2017.**

SUN 22/6 Sr. Divisional Materials Manager
अनाधिकृत रूप से ले लाइन को पार करता दंडनीय अपराध है

Purple Finance Limited
CIN: U67120MH1998PLC075037
Regd. Office: 11, 1st Floor, Indus Chamber 349/353, Samuel Street, Vadgaodi, Masjid Bunder (West), Mumbai- 400003, Maharashtra, India.
Corporate Office: 705/706, 7th Floor, Hallmark Business Plaza Opposite Gurunank Hospital, Bandra East, Mumbai- 400051, Maharashtra, India.
Tel: 022- 69165100 Email: compliance@purplefinance.in / Website: www.purplefinance.in

NOTICE OF THE 30th ANNUAL GENERAL MEETING AND INFORMATION ON E-VOTING
Notice is hereby given that the 30th Annual General Meeting ("AGM") of the Company, is scheduled to be held in compliance with all the applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI"), through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") on Friday, August 02, 2024 at 03:00 P.M. (IST), and the Notice along with Annual Report, have been sent on July 03, 2024, electronically, to the Members of the Company, whose e-mail address is registered with the Company / Registrar and Share Transfer Agent, Purva Share Registry (India) Private Limited ("Purva") / Depository Participant(s). The Notice of AGM and the aforesaid documents are available on the Company's website at www.purplefinance.in and on the website of the Stock Exchanges, that is, BSE Limited ("BSE") and Calcutta Stock Exchange Limited ("CSE") at www.bseindia.com and www.cse-india.com respectively, and on the website of Company's Registrar and Transfer Agent's voting agency, Purva Share Registry (India) Private Limited ("Purva") at <https://evoting.purvashare.com/>.

The documents referred to in the Notice of the AGM are available electronically for inspection by the Members from the date of circulation of the Notice of the AGM. The Members seeking to inspect such documents can send an e-mail to compliance@purplefinance.in.

Remote e-voting and e-voting during AGM:
The Company is providing to its Members facility to exercise their right to vote on resolutions proposed to be passed at AGM by electronic means ("e-voting"). Members may cast their votes remotely on the dates mentioned herein below ("remote e-voting"). The Company has engaged the services of Purva as the agency to provide e-voting facility.

Information and instructions comprising manner of voting, including voting remotely by Members holding shares in dematerialized mode, physical mode and for Members who have not registered their email address has been provided in the Notice of the AGM. The manner in which persons who become Members of the Company after dispatch of the Notice of the AGM and holding shares as on the Cut-off Date (mentioned herein below) / Members who have forgotten the User ID and Password, can obtain / generate the same has also been provided in the Notice of the AGM.

The remote e-voting facility will be available during the following voting period:
Commencement of remote e-voting : 9:00 A.M. (IST) on Tuesday, July 30, 2024
End of remote e-voting : 5:00 P.M. (IST) on Thursday, August 01, 2024

The remote e-voting will not be allowed beyond the aforesaid date and time and the remote e-voting module shall be forthwith disabled by Purva upon expiry of the aforesaid period.
Members attending the AGM who have not cast vote(s) by remote e-voting will be able to vote electronically at the AGM.

The Members attending the meeting through VCOAVM facility shall be counted for the purpose of reckoning the Quorum under Section 103 of the Companies Act, 2013. The Notice of the 30th AGM along with Annual Report will also be available on the Company's website viz. www.purplefinance.in, and on website of Stock Exchanges (BSE Limited and Calcutta Stock Exchange Limited) at www.bseindia.com and www.cse-india.com respectively.

A person, whose name is recorded in the Register of Members as on the Cut-off Date, that is, Friday, July 26, 2024, only shall be entitled to avail the facility of remote e-voting or for voting at the AGM.

Manner of registering / updating e-mail address:

- a) Members holding shares in physical mode, who have not registered / updated their e-mail address with the Company, are requested to register / update their e-mail address with Purva.
- b) Members holding shares in dematerialized mode, who have not registered / updated their e-mail address, are requested to register / update their e-mail address with the Depository Participant(s) where they maintain their demat accounts.
- c) Further, in terms of MCA Circulars, the Company has enabled the Members to update their e-mail address with the Company for the limited purpose of enabling the Annual Report including Notice of the AGM for FY 2022-23 (including e-voting instructions along with the User ID and the Password to enable e-voting) electronically, by sending an email on compliance@purplefinance.in along with sign scanned copy of the request letter providing the email address, mobile number, self-attested PAN copy and Client Master copy in case of electronic folio and copy of share certificate in case of physical folio.

Joining the AGM through VC / OAVM:
Members will be able to attend the AGM through VC / OAVM, through platform provided by Purva. The information about login credentials to be used and the steps to be followed for attending the AGM are explained in Notes to the Notice of AGM. Members who have cast their vote(s) by remote e-voting may also attend the AGM but shall not be entitled to cast their vote(s) again at the AGM.

By Order of the Board of Directors
For Purple Finance Limited
Ruchi Nishar
Company Secretary & Compliance Officer
Place: Mumbai
Dated: July 04, 2024

NOTICE
Notice is hereby given to the general public that the share certificate(s) of **ICICI BANK LIMITED** as per the following details, has/have been reported lost/misplaced. **ICICI BANK LIMITED** is in the process of issue of duplicate share certificate(s) to the claimant(s). Objection(s), if any, to the said issue should be communicated to the company at its Corporate Office **ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara, Gujarat, 390007** or to email id investor@icicibank.com; companysecretary@icicibank.com within 15 days from the date of publication of this notice.

Name of the Shareholder-
MAYA NAGINDAS CHITALIA
Folio no.-1024139
Share Certificate No(s)-917638
No of Shares-45
Distinctive No(s)-5830740149 TO 5830740193
Name of the Shareholder-
MAYA NAGINDAS CHITALIA
Folio no.-1024139
Share Certificate No(s)-21281
No of Shares-455
Distinctive No(s)-10464956 TO 10465410

CLASSIFIED CENTRES IN MUMBAI
Bejoy Ads, Opera House, Phone: 23692926 / 56051035.
Color Spot, Bally Road, Phone: 23748048 / 23714748.
FCA Communications, Nariman Point, Phone: 40020550 / 51.
Futran Advtg. & Mktg., Anap Hill, Phone: 2425961.
Gandhi Advertising, Anand Reklam Bureau, Phone: 242 9163 / 2341 4596.
J.K. Advertisers, Hornimol Circle, Fort, Phone: 22665742.
Mani's Agencies, Opp. G. P.O., Fort, Phone: 2263 00232.
Mobile: 9852091257.
Manjoo Ads, Cursey Road (E), Phone: 24700338.
Mobile: 9820400362.
OM Sai Ram Advtg., Lashkar Road, Phone: 9967375573.
Pinto Advertising, Mazgaon, Phone: 23701070.
Mobile: 989040181.
Premier Advertisers, Mumbai Central, Phone: 9819891116.
Sargan Advertising, Borel, Phone: 66626983.

PUBLIC NOTICE
Myself, Samiksha Shrikant Salvi, I have lost my original copy of Share Certificate & other related documents issued for my housing property located at room no. 5144 building no. 164 Gulmohar Co-Operative Housing Society Karmamwar Nagar 01 Vikhroli East Mumbai 400083. In case of finding the above documents please contact me on my above residential address within 7 days of this publication.
Place: Mumbai Sd/-
Date: 04/07/2024 Samiksha Shrikant Salvi

सेन्ट्रल बैंक ऑफ इंडिया
Central Bank of India
आइये, एक बेहतर जीवन बनायें www.centralbankofindia.co.in Build a better life around us.

NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002
(read with Rule 3 of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned, being the Authorised Officer of Central Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under section 13 (12) Read with the rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice for 60 days, A notice is hereby given that the following Borrowers/Guarantors have defaulted in the repayment of principal and interest of the various loans facility. The Demand notices were issued under Section 13 (2) ("the Act" or "SARFAESI Act") on last known addresses of those borrowers and their guarantors, but they have been returned unserved/not properly acknowledged/denied to received by them and as such they are hereby informed by way of this public notice, that the undersigned has taken the possession of property described herein below in the exercise of powers conferred upon him/her under section 13 (4) together with 13 (12) of the said Act read with Rule 8 & 9 of the said rules ("the Act" or "SARFAESI Act") will be taken after 60 days from the date of paper publication. The borrowers/guarantors in particular and public in general is hereby cautioned not to deal with the property, and any dealings with the property will be subject to the charge of the Central Bank of India. This notice is issued without prejudice to any other rights available to our bank under the above SARFAESI Act-2002 and/or any other law for force.

Branch Name	Name of the Borrower's / Guarantors / Mortgagor	Details of Secured Asset (s) Equitable Mortgaged (s) to be Enforced Asset(s) and Name and Address of title Holder(s)/ Owner of Secured Asset(s) who create Security interest	Date of Demand Notice	Amount outstanding
Malanpur Distt. Bhind	1. M/s Paras Fabplast Pvt. Ltd. Address : A- At Kernal Sahab Ki Dyodi, Lashkar, Gwalior (M.P.) - 474001 B- Plot No. 129, Survey No. 479, New Survey No. 973, Malanpur Dist. Bhind M.P. 2. Mr. Mohammad Aslam Khan S/o Mr. Zafar Ahmad Khan (Director of M/s Paras Fabplast Pvt. Ltd.) Address : At Kernal Sahab Ki Dyodi, Lashkar, Gwalior (M.P.) - 474001 3. Mr. Shamsad Beg S/o Shahzad Beg (Director of M/s Paras Fabplast Pvt. Ltd.) Address : A-281, Anand Nagar, Bahadpura, Shabad Pratap Ashram Gird Gwalior (M.P.)-474001 4. Mr. MD Akram Noor Mohammad (Director of M/s Paras Fabplast Pvt. Ltd.) Address : Room No. A-202, H.R. Apartment 2nd floor, Rani Sati Mart, Near Tapovan Wadi, Malad (East) Mumbai - 400097 5. Mohammad Rizwan Azam Shaikh (Director of M/s Paras Fabplast Pvt. Ltd.) Address : Room No. A-202, H.R. Apartment 2nd floor, Rani Sati Mart, Near Tapovan Wadi, Malad (East) Mumbai - 400097 6. MD Zuber Khan S/o Mr. Zafar Ahmad Khan (Director of M/s Paras Fabplast Pvt. Ltd.) Address : At Kernal Sahab Ki Dyodi, Lashkar, Gwalior (M.P.) - 474001	Immovable Asset : 1. M/s Paras Fabplast Pvt. Ltd., Lease hold land (A Govt. of M.P. Undertaking) Industrial Infrastructure Development Corporation (IIDC) of M.P. Limited Gwalior, for land in the industrial area at Malanpur, Dist. Bhind M.P. A term of 99 year from 03.11.1989 till ending dt. 02.11.2088 Property Situated at:- Plot No. 129, Survey No. 479, New Survey No. 973, Industrial Area, Malanpur, Tehsil- Gohad, Distt. Bhind (M.P.) Lessee of Property : M/s Paras Fabplast Pvt. Ltd. Through Director Mr. Mohammad Aslam Khan S/o Shri Zafar Ahmad Khan At Kernal Sahab Ki Dyodi, Lashkar, Gwalior. Total Area of Property: 4040.23 Square Meter. Boundaries of Property as per Sale Deed : North- Plot No. 128, South- Plot No. 130, East- Service Road of AKVN, West- Plot No. 126. 2. Description of the Movable Property : Plant and Machinery tool with stock of Raw material, Stock in Progress and Finished Goods and Receivables embedded in M/s Paras Fabplast Pvt. Ltd. situated at Malanpur.	30.05.2024	Rs. 1,08,55,452.00 (Rs. One Core Eight Lakhs Fifty Five Thousand Four Hundred Fifty two only) + Future interest & others charges

Date : 03.07.2024, Place : GWALIOR, M.P. AUTHORISED OFFICER CENTRAL BANK OF INDIA, GWALIOR, M.P.

श्रद्धेया बाजार मांडणारे सत्संग बंद व्हावेत

मात्र हा जगातील सर्वाधिक लोकसंख्या असलेला देश आहे. ही बाब जितकी महत्त्वाची आहे तितकीच दुर्दैवीसुद्धा म्हणावी लागते कारण याच सर्वाधिक लोकसंख्या असलेल्या देशात तितक्याच मोठ्या संख्येने अपघात, घातपात, दहशतवाद यामध्ये लोक मृत्युमुखी पडत असतात. उत्तरप्रदेशातल्या हाथरसमध्ये त्या तथाकथित सत्संगामध्ये झालेले मृत्युतांडव अत्यंत दुर्दैवी म्हणावे लागते. मात्र त्याचबरोबर ज्यांनी कोणी हा सत्संग भरवला होता त्याने लोकांच्या श्रद्धा किंवा भावनांशी खेळ करून जवळपास दीडशे जणांचे बळी घेतलेला आहेत. धर्म,भक्ती, श्रद्धा हे विषय आले की लोकांच्या उत्साहाला मर्यादा राहात नाही. अगदी गेल्या वीस वर्षांपासून ही विचार केला तरी २०२४ पर्यंत जवळपास दहा ते बारा अशा चेंगराचेंगरीच्या विविधठिकाणी घटना घडल्या आणि त्यात किमान सातशे ते आठशे लोकांचा बळी गेल्याचा अंदाज आहे. सरासरी साधारणपणे कुठे ना कुठे हा चेंगराचेंगरीचा प्रकार घडतो त्यात अशाप्रकारे विनाकारण बळी जात असतात. इतक्या प्रचंड प्रमाणावर घटना घडतात. आणि लोकांचे बळी जातात. तरी सरकारी यंत्रणा जाग्या होताना दिसत नाहीत. भविष्यकाळामध्ये कोणत्याही धार्मिक सत्संगांना, मेळाव्यांना, प्रवचनांना मग ते कोणत्याही धर्माचे असो. अशा सर्व धार्मिक कार्यक्रमांना सुरक्षिततेबाबतच्या कठोर अटी घातल्या गेल्या पाहिजेत आणि तिथे येणाऱ्या भक्तांच्या संख्येवर मर्यादा असली पाहिजे. उगाच श्रद्धेच्या मानसिकतेचा गैरफायदा घेऊन जर असे प्रकार घडून आले असतील तर ते तातडीने थांबवण्याची आवश्यकता आहे. धार्मिक कार्यक्रम आहेत म्हटल्यावर फक्त नाममात्र परवानगी घ्यायची आणि जमेल तेवढ्या सोयीसुविधा कार्याच्या आणि मग ऐनवेळी अपेक्षेपेक्षा दुप्पट तिप्पट गर्दी झाली की या व्यवस्थांचा काही उपयोग होत नाही आणि त्या गैरव्यवस्थांचा प्रचंड फटका लोकांना सहन करावा लागतो. हाथरसच्या ताज्या घटनेतून अशा प्रकारच्या धार्मिक कार्यक्रमांमध्ये व्यवस्थापन आणि नियोजनाचा पूर्णपणे अभाव असल्याचे सिद्ध होते.

गर्दी, अपघात आणि घातपात

अशा स्वरूपाचे अनेक धार्मिक कार्यक्रम किंवा सत्संग, यात्रा, उत्सव देशात अनेकठिकाणी होत असतात त्यांच्या परंपराही ठरून गेलेल्या आहेत. तिथेदेखील अक्षरशः लाखोंची गर्दी होते. पण नियोजन आणि व्यवस्थापन केल्याने दुर्घटना घडण्याची शक्यता राहात नाही. देशातील सर्वाधिक गर्दी होणारी ओरिसातील जगन्नाथपुरीची यात्रा गेल्या अनेक वर्षांपासून सुरू आहे. जगन्नाथाचा रथ ओढण्यासाठी लाखो लोकांमध्ये तिथे जमा होतात. परंतु तिथे अशा प्रकारची चेंगराचेंगरी झालेली नाही. एवढेच नव्हे तर दर दहा बारा वर्षांनी थंबकेश्वर, नाशिक, उज्जैन, प्रयाग आणि बनारस याठिकाणी कुंकभमेळे भरतात. जिथे लाखो नव्हे तर कोट्यवधी लोक जमा होतात. अगदी महाराष्ट्रातुमुद्धा शेकडो वर्षांपासून भरणाऱ्या आणि बारा ते तेरा लाख लोकांची गर्दी होणाऱ्या

पंढरपुरात नियोजन आणि व्यवस्थापनामुळे त्या यात्रा सुखरूपपणे पार पडताना दिसतात. मात्र जिथे अशा प्रकारची खबरदारी किंवा काळजी घेतली जात नाही तिथे दुर्घटनांना आमंत्रण दिले जाते. सातत्याने जेव्हा अशा चेंगराचेंगरीच्या घटना घडतात त्यावेळेला तो केवळ अपघातही ठरत नाही. कारण लोकांनी चेंगराचेंगरी करावी यासाठी काही ना काही निमित्त तिथे घडवले जाते की काय अशी शंका येते. मग अगदी लोकांची गर्दी जमवण्यापासून तर त्या गर्दीचे गैरफायदे घेण्यापर्यंतचे अनेक प्रकार घडतात आणि त्यातूनच मग या चेंगराचेंगरीच्या घटना घडतात. हाथरसचा हा हादसा केवळ भक्तांच्या गर्दीतून घडला. असा एकतर्फी निष्कर्ष काढता येत नाही. ज्या कोणत्या भोलेबाबाने हा सत्संग आयोजित केला होता. त्याचीदेखील नाकेबंदी झाली पाहिजे. कारण या भोलेबाबाचे पूर्वीचे कारनामे बधितले तर लोकांना फसवण्याचेच काम झालेले दिसते. पोलीस विभागात काम करणाऱ्या या भोलेबाबांनी नोकरी सोडून अशा प्रकारचे सत्संग भरोवल्याला सुरुवात केली. या कार्यक्रमाले अशाच प्रकारच्या लोकांना जाणीवपूर्वक समाविष्ट करून घेतले जाते की ज्यांची अशा गोष्टींवर श्रद्धा बसेल. अर्थातच हा धार्मिक निरक्षरतेचा आणि अनावश्यक बनावट श्रद्धेचाच भाग म्हणावा लागतो. भोलेबाबाचे हे गर्दी जमवण्याचे तंत्र नेमके कशासाठी वापरले जात होते आणि त्यातून या भोलेबाबाचे आर्थिक फायदे काय होत होते. याचादेखील पंचनामा होणे गरजेचे आहे. ही घटना घडल्यापासून हा भोलेबाबा फरार असल्याचे सांगितले जात होते.

‘त्या’ भोलेबाबाला ताज्यात घ्या

भारत हा श्रद्धाळूंचा देश आहे. याचा अर्थ त्या त्या श्रद्धेचा वाटेल त्या पद्धतीने तुडवण्याचे काम या भोलेबाबांसारखे लोक करतात. त्यांचे गर्दी जमवण्याचे तंत्र राजकारण्यांनादेखील सोयीचे वाटत असतात. या भोलेबाबाशिवाय देशाच्या अनेक भागातही एक लोटा जल सब समस्या हल असे म्हणत भावभोळ्या शंकराच्या नावाने लोकांना भूलथापा देण्याचे काम सुरू आहे. अशा अनेक ठिकाणी लाखोंची गर्दी होते. पण व्यवस्था आणि नियोजनाचा थांगपत्ता नसतो. वारंवार होणाऱ्या या घटनांचा विचार केला तर आता कठोर उपाययोजना झाल्या पाहिजेत. कोणत्याही धार्मिक कार्यक्रमात मैदान आणि तिथल्या व्यवस्थांचा विचार करून जास्तीत जास्त दहा ते बारा हजार लोकांनाच एकत्र आणण्याची परवानगी दिली पाहिजे. तरच हा सगळा श्रद्धेचा बाजार कमी होऊ शकेल. अशा लोकांमुळे सगळेच धर्म बदनाम होतात. हिंदू धर्मात तर अनेकांना स्वातंत्र्य असल्याने कोणीही कोणत्याही नावाने किंवा प्रकाराने धार्मिक कार्यक्रम भरवत रहातात परंतु त्याची कोणतीही जबाबदारी ते घेत नाहीत. युद्ध पातळीवर या सगळ्या गोष्टींची दखल घेऊन श्रद्धेचा बाजार मांडणाऱ्यांचा बंदोबस्त केला पाहिजे. आणि कार्यक्रम घेणाऱ्यांवर कायदेशीर जबाबदारीही निश्चित केली पाहिजे.

वर्ल्ड चॅम्पियन्स ऑफ लिजेंड्स स्पर्धेला सुरुवात ६ जुलैला भारत-पाकिस्तान आमने-सामने

■ नवी दिल्ली

टीम इंडियाने आयसीसी टी-२० वर्ल्ड कप स्पर्धेत पाकिस्तान क्रिकेट टीमचा पराभव केला. त्यानंतर आता हायव्होल्टेज सामना होणार आहे. टीम इंडिया विरुद्ध पाकिस्तान यांच्यात महामुकाबला होणार आहे. मात्र या सामन्यात माजी खेळाडू असणार आहेत. वर्ल्ड चॅम्पियनशीप ऑफ टीलेंड्स २०२४ स्पर्धेला आजपासून सुरुवात झाली. या स्पर्धेत एकूण ६ संघ सहभागी असणार आहेत. या स्पर्धेत ६ संघात माजी खेळाडू खेळणार आहेत. त्यामुळे क्रिकेट चाहत्यांना पुन्हा एकदा आपल्या आवडत्या खेळाडूंना खेळताना पाहायला मिळणार आहे. खेळणार आहे. त्यानुसार टीम इंडिया पाकिस्तान हा सामना ६ जुलै रोजी होणार आहे. स्पर्धेतील सर्व सामने हे बर्मिंगहम आणि नॉर्थम्प्टन येथे आयोजित

**टी-२०
वर्ल्ड कपचा
थराउ संघाल्यानंतर
माजी क्रिकेटपटूंच्या वर्ल्ड
चॅम्पियनशीप ऑफ टीलेंड्स र
ला सुरुवात होणार आहे. या र
तही भारत- पाकिस्तान समन्य
आकर्षण असणार आहे. हे दो
संघ शनिवारी ६ जुलैला
आमनने-सामनने येणार
आहेत.**

करण्यात आले आहेत. या स्पर्धेत टीम इंडियाच्या माजी

करण्यात आले आहेत. या स्पर्धेत टीम इंडियाच्या माजी



दिवंगांच्या संघाचे नाव हे
इंडिया चॅम्पियन्स असं
आहे. तर पाकिस्तानच्या
टीमचे नाव पाकिस्तान
चॅम्पियन्स असं आहे.
युनुस खान पाकिस्तान
चॅम्पियन्स टीमचे नेतृत्व
करणार आहे. युनुस खान
याच्या नेतृत्वात पाकिस्तान
क्रेकेट टीमने २००९ साली
जे २० वर्ल्ड कप ट्रॉफी
जिंकली होती. तर युवराज
सिंग याच्याकडे इंडिया

इंडिया चॅम्पियन्सच्या सामन्यांचं वेळापत्रक

इंडिया विरुद्ध इंग्लंड, ३ जुलै,
इंडिया विरुद्ध पाकिस्तान,
६ जुलै, इंडिया विरुद्ध
ऑस्ट्रेलिया, ८ जुलै इंडिया
विरुद्ध दक्षिण आफ्रिका, १०
जुलै

चैम्पियन्सची सूत्रे आहेत. टीम
इंडियाने २००७ साली वर्ल्ड
कप जिंकला होता. युवराज
सिंह त्या टीमचा सदस्य होता.

गाद्यांवर झेलांचा सराव! पाकिस्तानी खेळाडूंचे जगभर हसे

■ लाहोर

क्रिकेट खेळाडू मैदानात झेल
पकडण्याचा सराव करतात.
पण पाकिस्तानी खेळाडू मात्र
मैदानात गाद्या टाकून त्यावर
उद्या मारून झेल पकडण्याचा
सर्व करीत आहेत. त्यांच्या या
सरावाचा व्हिडिओ व्हायरल
होताच जगभर त्यांना ट्रोल



आहे, ज्यामुळे ते सोशल
मीडियावर ट्रोलचे लक्ष्य बनले
आहेत. व्हिडिओमध्ये, खेळाडू
कराचीमध्ये सुरू असलेल्या
प्री-सीझन कॅम्पमध्ये झेल
पकडण्याच्या सरावासाठी गादी
वापरत आहेत. इमाम-उल-

हकसारखे खेळाडू प्रशिक्षक
मसूद यांच्या देखरेखीखाली
गाद्यांवर उडी मारून झेल
टिपण्याचा प्रयत्न करत आहेत.
त्यांच्या या सरावाचा व्हिडीओ
व्हायरल झाला असून जगभर
या खेळाडूंचे हसे झाले आहे.

टीकाकारांचे तोंड बंद करून हार्दिक पांड्या टी-२० मध्ये नंबर वन

■ नवी दिल्ली

टी-२० विश्वचषक संपल्यानंतर आयसीसीने खेळाडूंची ताजी क्रमवारी जाहीर केली. या क्रमवारीत टीम इंडियाचा स्टार अष्टपैलू डोम इड्रियाचा पांड्याने मोठी झेप घेतली आहे. हार्दिक टी-२० मध्ये जगातील अव्वल क्रमांकाचा अष्टपैलू खेळाडू बनला आहे. तो श्रीलंकेच्या वानिंदु हसरांगोसोबत संयुक्तपणे पहिल्या स्थानावर आहे. दोघांचेही २२२ रेटिंग गुण आहेत. मात्र आयसीसीने हार्दिकला अव्वल आणि



संयुक्तपणे पहिल्या स्थानावर
आहे. दोघांचेही २२२ रेटिंग
गुण आहेत. मात्र आयसीसीने
हार्दिकला अव्वल आणि

आंतरशालेय फुटबॉल स्पर्धेत विद्या व्हॅली विबग्योर इंटरनॅशनल स्कूलची बाजी

विद्या व्हॅली स्कूल-बालेवाडी, विबग्योर इंटरनॅशनल स्कूल-पिपळे सोदागर आणि एसएनबीपी स्कूल, मोरवाडी 'ड' क्रीडेच्या संघांनी तिच्या एसएनबीपी आंतरशालेय लिट्हा श्रौळा फुटबॉल स्पर्धेत आपापल्या वयोगटात बाजी मारली. एसएनबीपी इंटरनॅशनल स्कूल, चिकली येथे सुरू असलेल्या स्पर्धेत त १० वर्षांखालील गटाच्या अंतिम फेरीत विद्या व्हॅली स्कूल, बालेवाडी संघाने एसएनबीपी रहाटणी संघावर ४-० असा सहज विजय मिळवला.

हसरंगाला दुसऱ्या स्थानावर
ठेवले आहे. हार्दिक पांड्याला
९ रेटिंग गुणांचा फायदा झाला.
त्यानं टी-२० विश्वचषकाच्या
समन्यांत १४४ धावा
ठोकल्या होत्या. याशिवाय
त्यानं ११ बळी देखील घेतले
होते. दक्षिण आफ्रिकेविरुद्धच्या
अंतिम सामन्यात हार्दिकने
३ विकेट घेतल्या होत्या
आणि शेवटच्या ओव्हरमध्ये
१५ धावा डिफेंड केल्या

होत्या. भारतीय संघाला वर्ल्ड
चॅम्पियन बनवण्यात त्याच्या या
कामगिरीचे मोठे योगदान होतं.
टी-२० अष्टपैलू खेळाडूंच्या
क्रमवारीत मोठे बदल झाले
आहेत. ऑस्ट्रेलियाचा मार्कस
स्टॉयनिस तिसऱ्या, झिम्बाब्वेचा
सिक्किंद राजा चौथ्या,
बांगलादेशचा शाकिब अल
हसन पाचव्या आणि इंग्लंडचा
लियाम लिव्हिंग्स्टोन आठव्या
स्थानी आहे.

अद्वैत अग्रवालला फेन्सिंग चॅम्पियनशिपचे सुवर्णपदक

■ नवी दिल्ली - १९वर्षांच्या अद्वैत अग्रवालने चाईलड फेंसिंग चॅम्पियनशिपचे सुवर्णपदक पटकावले आहे. ओडिशाच्या कटक मधील जवाहरलाल नेहरू इन्डोर स्टेडियममध्ये बारावी मिनी आणि सहावी चाईलड नेशनल फेंसिंग चॅंपियनशिप स्पर्धा आयोजित केली होती. या स्पर्धेत दिल्लीच्या अद्वैतने सुवर्णपदक तर ओडिशाच्या ओम शंकर पटेलला रजत पदक मिळाले.

फॉर्म ए सार्वजनिक उद्घोषणा (भारतीय नादारी आणि दिवाळखोरी मंडळ, (कोपीरट व्यव्तीसादी नादारी विभेदन प्रक्रिया) विधानमय २०१६ च्या नियम ६ अंतर्गत) डु कॉमर्स मॅनम सोल्युशन लिमिटेडच्या धनकोटी वल्ले वरप्रणयणादी	
प्रस्तुत तपविल	
१	कोपीरट कर्जदारारे नाव
२	कोपीरट कर्जदाराराच्या स्थानादी तारीख
३	प्राधिकर्याी च्याच्या अंगरगत कोपीरट कर्जदारारी स्थाना/नादीर्याी कथ्यातत आली आहे.
४	कोपीरट कर्जदारारा कोपीरट ओलेख क्र. / मर्यादित दाविल ओलेख क्र.
५	कोपीरट कर्जदारारा नादीकालीन मर्यादालावा, आरंग प्रमुख कार्याललाचा (असत्यापन) पता
६	कोपीरट कर्जदारारा संबंधत दिवाळखोरी प्राप्तादी तारीख
७	नादारी विभेदन प्रक्रिया बंद होण्याची अनुरागत तारीख
८	अनुरागत व्यव्तीन मर्यादालावा म्हणुन नादीकालीन नादारी व्यव्तीनकोटी नाव आनी कोटीर्या
९	अनुरागत व्यव्तीनकोटी नाव आनी कोटीर्या
१०	मंडळालादी नादीकालीन मर्यादालावा, अनुरागत व्यव्तीन व्यव्तीनकोटी मर्यादालावा नादीकालीन नाव आनी व्यव्तीनकोटीर्या
११	अनुरागत विभेदन व्यव्तीनकोटीर्यासंबंधत कोटीर्या वारपयतत येणारा पता आनी ईमेल
१२	दावे यादर कथ्याची अनुरागत तारीख
१३	अनुरागत विभेदन व्यव्तीनकोटीर्या नादीकालीन मर्यादालावा २१ च्या डव - रिवलज (२१) च्या नियम (२) अंतर्गत नादीकालीन अनुरागत, कथ्याचे प्रस्तावनादी प्रस्तावनादी प्रस्तावनादी अधिलेख प्रतिक्रिया म्हणुन का कथ्यामर्यादी अधिलेख नादारी व्यव्तीनकोटीर्या (प्रत्येक प्रस्तावनादी तारीख)
१४	(अ) सार्वजनिक प्रकर आरंग (ब) अधिलेख प्रतिक्रियादी तपविल येथे उपलब्ध आहे :
१५	(अ) कॉमर्स मॅनम सोल्युशन लिमिटेड (ब) २०/१२/२०१६ आओसी - मुंबई U70100MH1999PLC122294 बन बीकेसी, ए विल, १४०१, प्लॉट क्र. सी-६६, जी ब्लॉक, वारे कुला कॉम्प्लेक्स, वारे (पूर्व), मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००५१. ०१ जुलै, २०२४ २१ डिसेंबर, २०२४ अनुरागत विधानाचा सरमा नोटीस क्र. IBBI/AIP-001/AIP-01524/2018-2019/12396 ayata.vish@gmail.com इमेल क्र. ३, मर्यादालावा ३०९, मर्यादालावा विधाना, मर्यादालावा मर्यादालावा, शोरीगंगा मर्यादालावा, मर्यादालावा - ५०००४६ inmomenatumpdeloitte.com डेलॉयट एंड टोडो इमराल्डनी प्रोफेशनल मर्यादालावा, ३२ च्या मर्यादालावा, टोवर ३, मर्यादालावा, वार मर्यादालावा, एमएलएसी, (ब) - ४०००१३. ११ जुलै, २०२४ अनुन लातु नाही अनुन लातु नाही
१६	(A) : https://portal/en/en/home/downloads (ब) लातु नाही

[illegible]

ई कॉमर्स मॅग्नम सोल्युशन लिमिटेडचे अंतरिम विभेदन व्यवसायीक

नादारी व्यवसाईक - नॉ. क्र. : IBBI/PA-001/IP-P-01524/2018-2019/12396
अभिहस्तांकनासाठी प्राधिकृती क्र. - AA1/12396/02/171024/106113
(वैधता १७ ऑक्टोबर, २०२४ पर्यंत)

सुविचार विलास कोळेकर
 खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११
 ऐकीव गोष्टींवर विश्वास ठेवू नका, कारण कुठल्याही गोष्टीला तीन
 बाजू असतात, एक तुमची, दुसरी त्यांची आणि तिसरी खरी.

मुद्रक, प्रकाशक **सौ. जयश्री एस.कांत खाडिलकर** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रसक्त काराग १) दोंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, विधा समआजयसीसी, टीटीसी इन्टरनॅशनल एरिया, विष्णु नगर, विधा, न.एच ४००-४०००८, २) एलिव्हट ऑफसेट प्रिंसेस प्रा.लि., पत्ता: प्लॉट नं.एच ७७-७९ आणि एच ७२-७२, एमआयडीसी, शिरांनी इन्टरनॅशनल एरिया, शिरांनी गंग, ता.हाहकंगणले, जिह्वा काल्हास - ४४६१२२ येथे छापुन घेतले व नवाकाळ प्रसक्त, १३ नवाकाळ पथ, खाडिलकर रोड, गिराणा, मुंबई - ४००००४ येथे प्रसिद्ध केले.

संपादक: **रोहित एस.कांत पांडे**

संपर्क : संपादक विभाग : ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छात्र्या जाहिराती : ८४२२८१०४४५. वितरण विभाग : ९५९४९३६४४९
ई-मेल navakal.1923@gmail.com
‘नवाकाल ऑफिस व नवाकाल प्रेस’ च प्रकाशन दैनिक
‘नवाकाल’ आर.एन.आय.क्र.१८१४/५४९

Printed and Published by **Jayshree Ramakant Khadilkar-Pande**
On behalf of Navakal Office And Navakal Press. Printed at 1)
Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C.,
TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400
708.. 2) Elegant Offset Pvt. Ltd., Address : Plot No.F7-1 & F7-2/2,
M.I.D.C., Shirol Industrial Area, Village Shirol, Tal. Hatkanagale,
Dist Kolhapur-416122. Published at Navakal Building, 13 Navakal
Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande**



शिंगाड्याचे पकोडे

★ **साहित्य** - १ कप शिंगाड्याचे पीठ, ३-४ उकडलेले बटाटे, बारीक चिरलेली कोथिंबीर, हव्या त्या भाज्या जसे पालक, गाजर, सैंधव मीठ, अर्धा चमचा जिरे, धने, बारीक चिरलेली हिरवी मिरची, इंच आल्याचा तुकडा,

★ **कृती** - क्रिस्पी शिंगाड्याचे पकोडे बनवण्यासाठी सर्वप्रथम बटाटे उकडून सोलून घ्या. नंतर एका भांड्यात चांगले मॅश करा. या मॅश केलेल्या उकडलेल्या बटाट्यामध्ये शिंगाड्याचे पीठ घाला. लक्षात ठेवा की पीठ फक्त बटाटे आणि भाज्या बांधण्यासाठी पुरेसे असावे. जास्त शिंगाड्याचे पीठ कुरकुरीतपणा कमी करेल. पालक किंवा गाजर यांसारख्या उपवासाच्या भाज्या बारीक चिरून त्यात मिसळा. तसेच बारीक चिरलेली कोथिंबीर, हिरवी मिरची आणि आल्याचा बारीक तुकडा मिक्स करा. सैंधव मीठ घाला. जिरे तळहातावर हलके कोळून टाका. जेणेकरून त्याचा चुरा होतो. तुम्हाला हवे असेल तर धने टाका. हे ऑप्शनल आहे. सर्व साहित्य नीट मिक्स करून मळून घ्या. लक्षात ठेवा की जर तुम्हाला हे असेच बांधायचे असेल तर पाणी घालण्याची गरज नाही. फक्त बटाट्याच्या मदतीने पीठ मळून घ्या. कढईत तूप किंवा तेल गरम करून त्यात लहान आकाराचे पकोडे घालायला सुरुवात करा. सोनेरी होईपर्यंत तळून घ्या. बाहेर काढा आणि गरम चहासोबत हिरव्या चटणीसोबत सर्व्ह करा.

फॉर्म बी जाहीर उद्दीघाषणा (भारतीय न्यायाधीश आणि दिवाळीकरांची मंडळ (परिसंस्थापना प्रक्रिया) विनियमन, २०१६ चे विनियमन १२) मे. शंभू महादेव शुगर अँड अलाईड इंडस्ट्रीज लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता		
क्र.	व्यक्तीस	वर्णन
१.	कॉर्पोरेट ऱ्हाणकोरी नाव	मे. शंभू महादेव शुगर अँड अलाईड इंडस्ट्रीज लिमिटेड
२.	कॉर्पोरेट ऱ्हाणकोरी स्थानापना दिनांक	०३.०३.२०००
३.	प्रारंभिकरणाच्या वेळी कॉर्पोरेट ऱ्हाणकोरी स्थाना/नॉटरीयलरच्या झाले	आजोती, मुंबई
४.	कॉर्पोरेट ऱ्हाणकोरी कॉर्पोरेट ओळख क्रमांक/मशीनरी दालिबत ओळख क्र.	U13420MH2000PLC124655
५.	कॉर्पोरेट ऱ्हाणकोरी नॉटरीयलर कार्यालयाचा आणि प्रमुख कार्यालयाचा (अथवा असल्या) पत्ता	मु./पो. हवरगाव, ता. करलाम, उस्मानाबाद, महाराष्ट्र, भारत, ४१३२०७
६.	दिवाळीकोरी ठरता प्रक्रिया परिसंस्थापना दिनांक	१२.०८.२०२४
७.	कॉर्पोरेट ऱ्हाणकोरी परिसंस्थापना सुरु होण्याचा दिनांक	आदेश दिनांक: १३.०६.२०२४ (आदेश दि. ०९.०९.२०२४ रोजी प्राप्त)
८.	परिसंस्थापना म्हणून काम पाहण्याचा दिवाळीकोरी व्यावसायिकांचे नाव आणि नॉटरीयलरच्या पत्ता	श्री. अभय नारायण मुकुमाने अग्रवणीबीअय नॉट. क्र. : IBBI/PA-001/IN-P00054/2017-18/10128
९.	मंडळकार्यालया नॉटरीयलर असलेल्या परिसंस्थापनाच्या पत्ता आणि ई-मेल	२०१, सुभा आर्मी, १२९, मॅडिल टाऊन, बार्वा बंगला, अंधेरी पश्चिम, मुंबई, महाराष्ट्र - ४०००५२. ईमेल आयडी: ananandunhane@rediffmail.com (फक्तव्यावहारिकरिता नाही)
१०.	परिसंस्थापनाकडून फक्तव्यावहारिकरिता वापरावयाच्या पत्ता आणि ई-मेल	हॉटेल्सकोरी इन्व्हल्व्हमेंट प्रोफेशनलस प्रवाहटेड लिमिटेड, १०२०, मेनोर चॅम्बर्स V, नॉर्मन पॉईंट, मुंबई ४०००२९. ईमेल आयडी: liquidator.shambhumahadev@gmail.com
११.	दया सादर करण्याचा अंतिम दिनांक	३१.०८.२०२४ (आदेश प्राप्त झाल्याच्या दिनांकापासून म्हणजेच ०९.०९.२०२४)

याद्वारे सूचना देण्यात येते की, माननीय राष्ट्रीय अर्थीय मंडळीच्या जाणविकाळकरिता, हँडरबाद खंडपोली यांनी दि. १३.०६.२०२४ रोजी मे. शंभू महादेव शुगर अँड अलाईड इंडस्ट्रीज लिमिटेडचे परिसंस्थापना सुरु करण्याचे आदेश दिले आहेत. आदेश दि. ०९.०८.२०२४ रोजी प्राप्त झाले) म्हणजेच संकेतितया काळामे ३३ अखत्ये परिसंस्थापना आदेश पारित झाल्याच्या दिनांक.

मे. शंभू महादेव शुगर अँड अलाईड इंडस्ट्रीज लिमिटेडच्या भागधारकांच्या याद्वारे खालीचे पुराव्यासूची दि. ३१.०८.२०२४ रोजी किता लष्मुरी परिसंस्थापनाकडून बारा फ. १० खाली बळगु सादर करावयाचा सांगण्यात येतो आहे.

सितीत ध्याने यांनी द्यावयाबाबत खाली पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. दारा खंड भागधारका खाली द्यावयाबाबत पुरावे कोविका. टपालाद्वारे किता इलेक्ट्रॉनिक पद्धतीने सादर कराव्यात.

दयाव्यावहारिकरिता बरेच किता दिशमाल करणारे दारे सादर केलेल्यानं देत लेखनयामा येईल.

दिनांक: ०८.०८.२०२४
फॉर्म: मुंबई

सही/-
अभय नारायण मुकुमाने

आयबीबीआय नॉट. क्र. : IBBI/PA-001/IN-P00054/2017-18/10128
एफएच: AA11/10282/2024/10590; नैसर्ग: दि. २९.०८.२०२४ फक्त